

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No.III**

SERVICE TAX APPEAL No.425 OF 2012

(Arising out of Order-in-Appeal No. 66/2012 (M-ST) dated 10.04.2012 passed by Commissioner of Central Excise (Appeals), 26/1, Mahathma Gandhi Road, Chennai 600 034)

M/s.Dependable Security Bureau

.... Appellant

Flat-D, Divya Complex,
Block-1, 56/1, Nerkundram Pathai [West],
Vadapalani,,
Chennai 600 026.

Versus

The Commissioner of GST & Central Excise, ...Respondent

Chennai South Commissionerate
MHU Complex, No.692, Anna Salai,
Nandanam,
Chennai 600 035.

APPEARANCE :

None
For the Appellant

Mr. R. Rajaraman, Assistant Commissioner (A.R)
For the Respondent

CORAM :

Hon'ble Ms. SULEKHA BEEVI, Member (Judicial)
Hon'ble Mr. M. AJIT KUMAR, Member (Technical)

Date of Hearing : 19.06.2023
Date of Decision : 19.06.2023

FINAL ORDER No.40450/2023

ORDER : Per Ms. Sulekha Beevi, C.S.

There is no representation for the appellant. Registry had issued notice to the appellant by registered post which has been returned with the remark "left". On 17.04.2023, the Bench had directed to issue notice through department.

2. Ld. A.R Sri R. Rajaraman submitted that the efforts made by the department had not been successful as the notice has been returned with the remark "addressee left".

3. It is presumed that the appellant is not interest in prosecuting the case. Appeal is dismissed for default in terms of Rule 20 of the CESTAT (Procedure) Rules, 1982.

(dictated and pronounced in court)

sd/-

(M. AJIT KUMAR)
Member (Technical)

sd/-

(SULEKHA BEEVI, C.S.)
Member (Judicial)

gs